- होने के कारण, चाहे वह घटना कभी घटी हो. बहा/छोटा दण्ड दिया गया।
- (घ) सरकार, भारतीय रिजर्व बैंक और बैंक धोखाधडी की घटनाओं का शीव्रता से पता लगाने के लिए कार्रवाई करते हैं। इनमें कुछ कदम इस प्रकार है:
  - (i) निरीक्षण, लेखापरीक्षा और आवधिक विवरणों के माध्यम से बैंकों द्वारा नियंत्रण तंत्र को मजबत
  - (ii) निरंतर आधार पर बहियों के समायोजन और अन्तर-शाखा लेखों के समाधान के बकाया को
  - (iii) अन्य बैंकों से प्रतिनिय्क्ति पर राष्ट्रीयकृत बैंकों में पुख्य सतर्कता अधिकारियों की नियुक्ति।
  - (iv) **घोखाघडी की ब**डी घटनाओं की जांच और उनकी संबोक्षा करने के लिए भारतीय रिजर्व बैंक में विशेष जांच कक्ष की स्थापना।
  - (v) **धोखाघडी की** महत्वपूर्ण घटनाओं में भारतीय रिजर्व बैंक द्वारा बैंकों के मुख्य कार्यपालकों को चेतावनी नोटिस जारी करना।
  - (vi) प्रचालन कर्मचारियों को उचित प्रशिक्षण देना।
- (vii) प्रष्टाचार निवारक उपायों के कार्यान्वयन के लिए बैंकों द्वारा संगठित प्रयास करना।
- (viii) सतर्कता के मामलों की बैंकों के निदेशकों की समिति और निदेशक मण्डलों द्वारा समीक्षा करना ।

## Government Expenditure on Subsidies

- 155. SHRI SHIV PRATAP MISHRA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that 49.3 per of Central Government the expenditure accounts for various subsidies: and
- (b) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF **FINANCE** (SHRI SHANTARAM POTDUKHE): (a) Of the total non-Plan revenue expenditure of Rs. 25720 crores after providing for interest charges and defence current expenditure, subsidies consume Rs. 11000 crores in the Budget for 1991-92.

(b) It is always the endeavour of the Government to keep down expenditure on subsidies to the minimum level possible, so as to curtail the burden on the exchequer. Towards this end, the schemes for CCS, and export credit have discontinued. Some adjustments have also been made in respect of certain commodities to reduce the draft on the Budget and release resources for development.

## Use of Staff car by Government Officials

156. SHRI SHIV PRATAP MISHRA: Will the Minister of FINANCE be pleased to state:

- whether Central Government officers of the rank of Joint Secretary and above are allowed the use of staff cars for attending office and also to avail of staff car facility for private use by paying nominal fee:
- (b) whether Government have made any assessment of the expenditure incurred on petrol as a result thereof during the years 1986 to 1991;
- (c) whether Government propose to withdraw this facility; if so, by when; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE SHANTARAM POTDUKHE): (a) to (d) Officers of the rank of Joint Secretary and above are permitted use of staff car for journeys from residence to office and back on payment at prescribed rates. Secretaries and Additional Secretaries are not permitted the use of staff car for private purposes. Only officers of the rank of Secretary are permitted use of staff car on payment at the prescribed rate. Use of staff cars for Government Officers is governed by the Staff Car Rules. No staff car is earmarked for exclusive use of any officer. The staff cars form a pool and are deployed according to availability and requirement. Thus it is not possible to maintain separate record of expenditure exclusively for each officer for journeys between office and residence and vice versa. The expenditure towards petrol/